

# MEDAK, KARIMNAGAR AND TIRUPATHI MUNICIPALITIES (VALIDATION OF PROCEEDINGS) ACT, 1974

## 34 of 1974

## [31st August, 1974]

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## MEDAK, KARIMNAGAR AND TIRUPATHI MUNICIPALITIES (VALIDATION OF PROCEEDINGS) ACT, 1974

#### 34 of 1974

# [31st August, 1974]

An Act to provide for the validation of certain proceedings of the Municipal Councils of the Municipalities of madak, Karimnagar and Tirupati in the State of Andhra Pradesh. Be it enacted by the Legislature of the State of Andhra Pradesh in the Twenty fifth Year of the Republic of India, as follows

## 1. Short title :-

This Act may be called the Medak, Karimnagar and Tirupati Municipalities (Validation of proceedings) Act, 1974.

# 2. Validation of certain proceedings of Medak, Karimnagar and Tirupati municipal councils :-

Notwithstanding any judgment, decree or order of any court or any other authority any assessment or reassessment made,any tax, cess duty or fee levied, any resolution passed or approval given, any permission or licence granted, any bye law, order or direction issued or any other thing done or any action taken, or purporting to have been made, levied, passed, given, granted issued, done or taken during the period commencing on the 1st day of July 1973 and ending with the 31st day of December 1973 (hereinafter referred to as the said period) by the municipal council of Medak, Karimnagar or Tirupati, as the case may be, constituted or deemed to have been constituted under the Andhra Pradesh Municipalities Act, 1965, in the exercise of the powers or the performance of the duties entrusted to it by or under the Act aforesaid or any other law shall not be deemed to be invalid or ever to have been invalid by reason only of the fact that such assessment or reassessment, tax, cess, duty, fee, resolution, approval, permission, licence, by law, order, direction, thing or action, was made, levied, passed, given, granted, issued done or taken, by the said municipal council during the said period when the powers and duties in this behalf had not been validly entrusted to it in accordance with the provisions of the aforesaid Act or any other law or the rules made thereunder: and accordingly,

(a) all acts or things done or proceedings taken in pursuance of such assessment or reassessment, levy of tax, cess, duty or fee, resolution, approval, permission, licence, bye law, order, direction, thing of action shall for all purposes be deemed to be and to have always been, done or taken, in accordance with law; and

(b) no suit or other proceeding shall be instituted continued in any court against the municipal council concerned or any person or authority whatsoever on its behalf on the ground only that any such act, thing or proceeding was not done or taken in accordance with law.